

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1087
ANSWERED ON:29.11.2012
LAND ACQUISITION BILL
Meghwal Shri Arjun Ram

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of amendments made by the Government in Land Acquisition Bill on the recommendations of Parliamentary Committee related to the Land Acquisition Bill;
- (b) the main organisations which have suggested amendments after the recommendations of the Standing Committee of Parliament and details of the main amendments suggested by them;
- (c) whether any report against the proposed Land Acquisition Bill has also been received;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) to (e): The Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011 was approved by the Cabinet on 5th September, 2011. It was introduced in the Parliament on 7th September, 2011. The Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon?ble Speaker Lok Sabha on 13th September, 2011. The Committee after detailed examination has submitted its 31st Report on the above Bill to the Lok Sabha on 17th May, 2012 which was laid in the Rajya Sabha on the same day. The recommendations contained in the 31st Report had been examined in the Department. Based on the recommendations or otherwise, note for the Cabinet for the official amendments to the LARR Bill, 2011 was prepared and sent to the Cabinet Secretariat. The Cabinet Note for the official amendments to the LARR Bill, 2011 was considered by the Cabinet in its meeting held on 28th August, 2012. As per the decision taken by the Cabinet, the matter was considered by a Group of Ministers (GoM) in its three meetings held on 27th September,2012, 8th and 16th October,2012 .

The GoM has finalized its Report and based on the recommendations of the GOM, , the Note for the Cabinet for official amendments to the LARR Bill, 2011 is under process for being placed before the Cabinet.